## **EVOLVING REGULATORY FRAMEWORKS**

## FOR A DIGITAL AGE

## RS Sharma, 2017



## **BILLION DOLLAR QUESTION**

## Is This A Biscuit Or A Cake?

In 2001, McVities successfully argued that jaffa cakes are indeed cakes, despite their biscuit like appearance. This saved them hundreds of millions in taxes.



## **OTT SERVICE PROVIDERS HAVE THEIR CAKE AND EAT IT TOO**



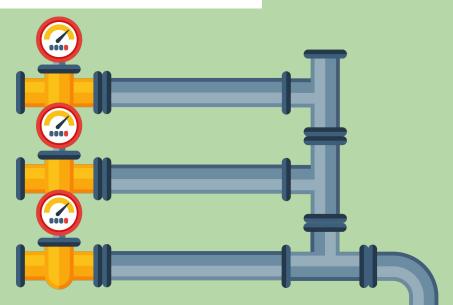
## Is Facebook a media company?

Then how is it providing Voice and SMS like capabilities through Whatsapp?



## **TRAI'S 4 BROAD LEVERS TO REGULATE TELECOM**

- Who can get a license to build telecom companies
- 2. The interaction between large telecom companies
- **3.** What kind of pricing interaction they have with consumers
- 4. Ensure Quality of Service



010

Regulations derived from laws made in the era of the physical, **tend to be inadequate in the age of the digital.** 



# THEN CAME THE INTERNET

The internet changed the regulatory landscape, in three important ways.





## WE'RE IN THE AGE OF NON-LINEAR BROADCASTING



We've moved away from multiple independent networks for each service to **unbundled services atop a common growing broadband network.** 



## THE INTERNET IS DEMOCRATIC (ONLY IN THEORY)



The early internet was a democratic platform. Anyone, anywhere can create a global website.

But this is only good in theory, in practice, a few companies are now the gatekeepers of distribution, because they control our data.

Data creates an insurmountable challenge for newcomers, **because they can't recreate this data**.





Instead of thinking consumers get services for free, we should instead ask **how cheaply are we giving away our data?** 



# THE 12-DIGIT KEY TO YOUR PRIVATE LIFE

Many have expressed concern that there is a 12 digit number, that can link multiple databases together and create a deep profile about you.

OR







# THE 12-DIGIT KEY TO YOUR PRIVATE LIFE

# <u>+91 XXX XXX 6789</u>

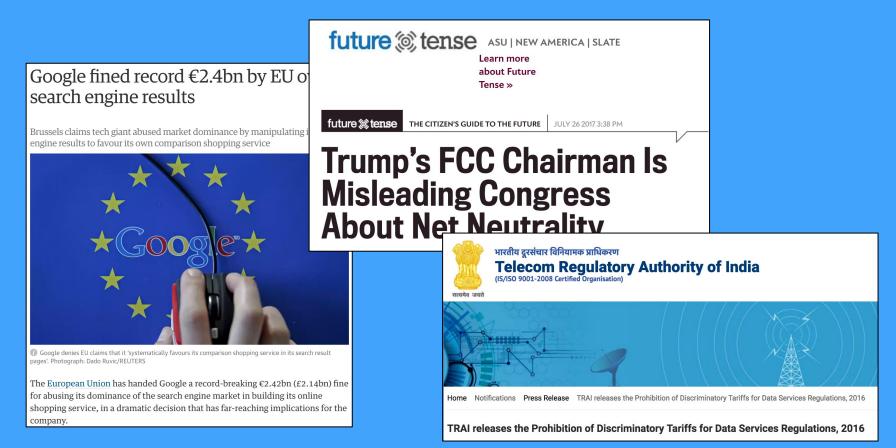
That 12 digit number is not your Aadhaar, but your mobile number. "Investigators find that a cellphone number is often even more useful than a Social Security number because it is tied to so many databases and is connected to a device you almost always have with you."

Austin Berglas Former FBI agent

Your mobile number is in ~100X more databases than your Aadhaar. And there is no law on disclosure of mobile number, but there is one on Aadhaar.



## **DO LARGE TECH FIRMS HAVE YOUR BEST INTERESTS IN MIND?**







### THE MESSAGE IS CLEAR...

## A strong, independent, capable and farsighted regulator is not an impediment, but a necessity to counter the growing concentration of power.



## **EXAMPLES OF CHALLENGES IN DIGITAL AGE**

#### DND

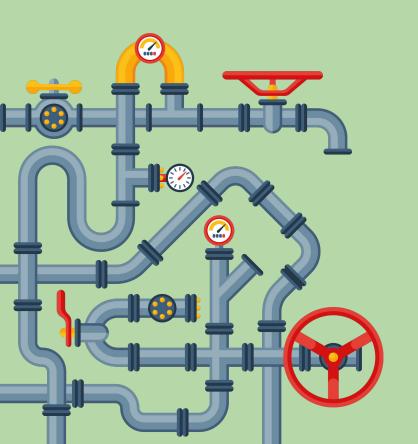
Mobile Operating Systems prevent users from accessing their own data

#### Blue Whale Phenomenon

Regulators unable to take swift action in urgent issues that put lives at risk Communications in Driverless Cars How do we regulate in an age where machines are talking to machines?



## **PRINCIPLES UNDERLYING TRADITIONAL REGULATION**



Based on Guarding the "Large Pipes"

#### Any regulator must maintain balancing acts:

- → Be fair to everyone protect consumers, but also service providers.
- → Ensure quality of service, but also maintaining affordability
- → Encourage innovation, but also competition to ensure choice.

## **REGULATING IN A DIGITAL WORLD**



#### MONEY IS NOT THE ONLY WAY TO MEASURE HARM



Money can't be the only way to measure harm, we need the law to be concerned about anti-trust, consumer choice & privacy **even for free products**.

We need TECHNOLOGY-ENABLED, GRANULAR REGULATION

The old way of regulating large pipes WILL NOT WORK in the world of platforms



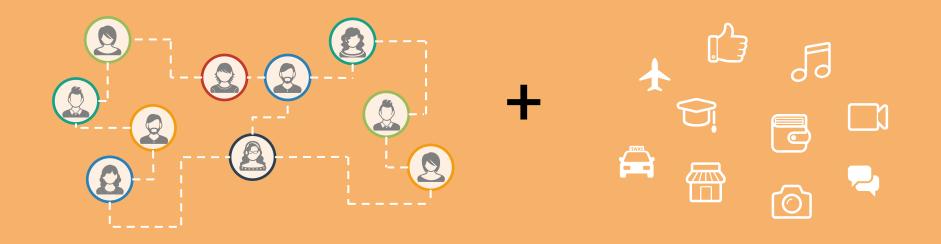
## THE LAW MUST EMPOWER REGULATOR



A regulator needs new laws that frees it from getting into cake/biscuit kind of debates, and is more attuned to the principles of regulation in a digital world.



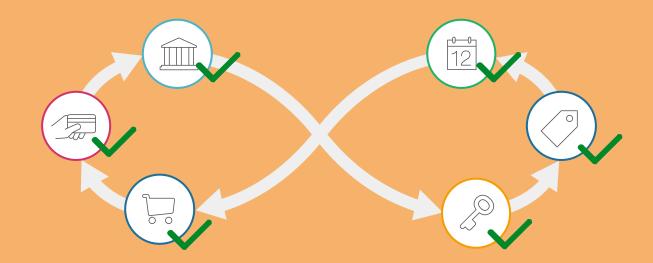
#### CONVERGED SERVICES NEED CONVERGED REGULATING



By looking at regulating networks and the services that ride on them separately, we create jurisdiction lacunaes where violators operate with impunity.



#### **REGULATING THE FLOW OF DATA NOT SERVICE PROVIDERS**



In the age of distributed computing, we need distributed regulating. A way of ensuring that **every transaction with the user**, at every level, **is in line with their interests**.



## **PRINCIPLES FOR REGULATION IN THE DIGITAL AGE**

1.

**Functional** 

Look at the problem holistically,

Not be tied down by fallacious cake/biscuit arguments.

A converged service needs a converged regulator.



Flexible

Be able to adapt to the market, and shifts in technology.

A regulation that did good yesterday, could do bad today.

Needs to encourage innovation, not stifle it.



#### Fast

Technology enables disruption at great speed.

Uber entered India in August 2013. In 4 years it has disrupted public transit

Regulators need to use technology to keep up.



## HOW TRAI IS ENTERING THE DIGITAL AGE



New initiatives such as WANI, operate in a regulatory sandbox.

Provides safe space for entrepreneurs to innovate. Scale if successful.



Data by the consumers, for the consumers

Crowd-sourced Analytics of call quality and data speeds made available on TRAI Portal and Mobile Apps



TRAI has been in battle against consumer harms like fake financial tips, and OTP phishing. As malevolent fraudsters **adopt digital**, we cannot protect consumers by ignoring digital.



We cannot content ourselves with only looking under the street light, when we know that larger **dangers lurk in the shadows**.

